

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

SERVICE TAX Appeal No. 86231 of 2019.

(Arising out of Order-in Appeal No. PUN-EXCUS-001-APP-514/2018-19 dated 18.12.2018 passed by the. Commissioner of Central Tax, Pune.)

M/s. Genuine Engineering.

.....Appellant

**Plot No. 20 & 21, Sector-10, PCNTDA
Bhosari Industrial Estate, Bhosari,
Pune-411026**

Vs.

**The Commissioner of GST & Central Excise
“ICE” House, 3rd Floor, 41 A, Sassoon Road,
Opp. Wadia College, Pune-411001.**

.....Respondent

APPEARANCE:

Shri, Shankar Patil, Advocate for the appellant.
Shri, Prabhakar (AR) for the respondent.

CORAM: Hon’ble MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER No: A/85033/2022

DATE OF HEARING : 20.01.2022
DATE OF DECISION : 20.01.2022

Per: AJAY SHARMA

Learned Counsel appearing for the Appellant submitted that the Appellant have applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and a discharge certificate to that effect has already been issued by the Competent

Authority under the Finance Act, 2019. A copy of same has been e-mailed to the Registry and the same is taken on record.

2. In view of above, the Appeal filed by appellant before this Tribunal ceases to exist. Accordingly, the same is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

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